

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INFRA INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	INFRA INDUSTRIES LIMITED
2.	Date of incorporation of Corporate Debtor	05/12/1989
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L25200MH1989PLC054503
5.	Address of the registered office and principal office (if any) of Corporate Debtor	4B1, Floor-4, Plot-15A, Court Chambers, Vitthaldas Thackarsey Marg, New Marine Lines, Churchgate Mumbai Mumbai City MH 40020 IN
6.	Insolvency commencement date in respect of corporate debtor	Order dated: - 12 th December 2019 Order Received: - 17 th December 2019
7.	Estimated date of closure of Insolvency Resolution Process	09 th June, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajan Deshraj Agarwal Registration No. : IBBI/IPA-001/IP-P01069/2017-18/11760
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 404, Laxmi Mall, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai-400053, Email: iprajanagarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 404, Laxmi Mall, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai-400053, Email: cirp.infrainds@gmail.com
11.	Last date for submission of claims	03-01-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **INFRA INDUSTRIES LIMITED** on 12th December 2019 and the same was received on 17/12/2019.

The creditors of **INFRA INDUSTRIES LIMITED** are hereby called upon to submit their claims with proof on or before 03/01/2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [None] in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19/12/2019
Place: Mumbai

Name and Signature of Interim Resolution Professional



Rajan Deshraj Agarwal
Registration No.
IBBI/IPA-001/IP-P01069/2017-18/11760